Promotion of MDP firms

[16 December, 2014]

- 2538. DR. SANJAY SINH: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) the details of the progress made by the Ministry to promote the concept of Multi-Disciplinary Partnership (MDP) firms in India;
- (b) whether there have been no efforts from Ministry's side to popularise the concept despite the legislative intent to promote multi-disciplinary practice;
 - (c) if so, the reasons therefor;
- (d) whether Government has any plan to promote MDP since the same is needed to make Limited Liability Partnership (LLP) an effective business vehicle; and
 - (e) if so, the details thereof?
- THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) to (c) The Institute of Chartered Accountants of India (ICAI), The Institute of Company Secretaries of India (ICSI) and The Institute of Cost Accountants of India (ICoAI) have had inconclusive deliberations regarding a framework for allowing Multi-Disciplinary Partnerships (MDPs) amongst its members. Efforts to popularize the concept of MDPs will be, therefore, at this stage be pre-mature.
 - (d) and (e) Do not arise.

Recovery of penalties imposed by CCI

- 2539. SHRI RANJIB BISWAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether the Competition Commission of India (CCI) has imposed penalties on some entities for unfair business practices during the last three years and current year;
- (b) if so, the details thereof, year-wise and entity-wise, including the amount of penalty imposed on them;
 - (c) the rules and regulations in regard to payment of penalty;
- (d) whether a large number of such entities have not paid penalty to Government within the prescribed time-limit and, if so, the details thereof and the reasons therefor; and

(e) the steps taken by Government or CCI to recover penalties from defaulters in a more effective manner?

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY): (a) and (b) The Competition Commission of India (CCI) has imposed penalty on 322 entities as follows:

Year	Number of entities on which the penalty has been imposed	Total amount (₹)
2011	38	6,87,28,40,613
2012	95	72,76,86,21,528
2013	20	18,34,28,35,225
2014 (As on 31.10.2014)	169	26,75,26,39,556
Total	322	1,24,73,69,36,922

- (c) The Commission has made the CCI (Manner of Recovery of Monetary Penalty) Regulations, 2011 regulating the manner in which penalties imposed by it shall be recovered.
- (d) and (e) The Competition Appellate Tribunal/Courts have dismissed/stayed the recovery of a sum of $\stackrel{?}{_{\sim}}1,21,78,01,01,298$ /- as penalty and a sum of $\stackrel{?}{_{\sim}}2,16,52,33,351$ /- is not yet due/not been paid as penalty so far. CCI is taking action as per law for recovery of penalties.

CSR contribution for Swachh Bharat Abhiyan and Clean Ganga Mission

- 2540. SHRIMATI MOHSINA KIDWAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- (a) whether the companies have spent/are spending at least two per cent of their income on various social activities as mandated by the Companies Corporate Social Responsibility Policy (CSR) Rules, 2014;
- (b) if so, the total funds accrued and utilized under CSR, company-wise along with the nature of the activities included/undertaken under CSR, State-wise; and
 - (c) whether Government proposes to permit contribution/donations from companies